

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./62/9363/2020

This the 30<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Fayaz Ahmad Shan Son of Abdul Aziz Shanhat R/ Onowpora Tehsil  
Devsar District Kulgam Aged 40 years.

.....Applicant

(Advocate: Shri Satinder Singh)

**Versus**

1. State of Jammu & Kashmir,  
Through Commissioner/Secretary to Government,  
Technical Education/Youth Services  
& Sports Department, Civil Secretariat Jammu/Sgr.
2. Service Selection Recruitment Board  
Through its Chairman Srinagar/Jammu.
3. Secretary Service Selection Recruitment  
Board at Srinagar/Jammu.
4. Director,  
Youth Services & Sports J&K,  
Srinagar/Jammu.

.....Respondents

(Advocate:- Mr. Rajesh Thappa, DAG)

**O R D E R  
[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Learned counsel for the applicant submits that the case has become  
infructuous.

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2. In view of the submissions made by the learned counsel for the applicant, the TA is dismissed as become infructuous. No costs.

(RAKESH SAGAR JAIN)  
MEMBER (J)

*Ak/-*